

ACT No. XI OF 1887.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 25th
February, 1887.)*

An Act to provide for the regulation of traffic on the Sindh-Pishin Section of the North-Western Railway.

IV of 1879.

WHEREAS it is inexpedient that the Indian Railway Act, 1879, so far as it applies to that part of the Sindh-Pishin section of the North-Western Railway which lies beyond the Province of Sindh, should apply thereto in its entirety; It is hereby enacted as follows:—

1. (1) This Act may be called the Sindh-Pishin Railway Act, 1887.

Title, extent and commencement

(2) It shall extend to all persons for whom the Governor General in Council has power to make laws and regulations at meetings for that purpose; and

(3) It shall come into force at once.

2. In the following sections of this Act, "railway" means that part of the Sindh-Pishin section of the North-Western Railway which, whether completed at the commencement of this Act or not, lies beyond the Province of Sindh.

Definition.

IV of 1879.

3. (1) Unless and until extended under this section, no portion of the Indian Railway Act, 1879, shall apply to any part of the railway.

Application of Railway Act.

(2) The Governor General in Council may, by notification in the Gazette of India, extend to the railway or any part thereof such portions of that Act as he thinks fit.

(3) In extending any portion of that Act to the railway or any part thereof the Governor General in Council

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Sindh-Pishin Railway. [ACT XI, 1887.]

Council may extend it subject to such modifications as he thinks fit.

Carriage of passengers and property permissive only.

4. (1) No person shall be entitled, as of right, to be carried on the railway or to have property carried thereon.

(2) But the carriage of passengers and property on the railway shall be permitted subject to such conditions and restrictions as the Governor General in Council may prescribe.

Exemption of the Government from liability for injury or loss.

5. Where any person or property is permitted to be carried on the railway, the Government shall not be responsible for any injury which may happen to the person, or for any loss or damage which may occur in respect of the property, unless the injury happens, or the loss or damage occurs, on a part of the railway with respect to which the Governor General in Council has, by notification in the Gazette of India, announced that the Government accepts responsibility, to such extent as may be described in the notification, for injury happening, or loss or damage occurring, thereon.